

E. OPERATIONAL CREDITORS - GOVERNMENT DUES

Sr. No.	Name of claimant	Claim Received	Claim Admitted
1.	Dy. Comnr of State Tax - VAT	617405	617405
2.	Dy Comnr of State Tax - MGST	6098544	6098544
3.	Income Tax	235360	235360
4.	SE Nashik Uran Circle, Vidhut Bhavan	1910880	1910880
5.	Employees Provident Fund Organisation (under S 7A of EPF Act)	7495451	7495451
6.	Employees Provident Fund Organisation (Interest & damages under S 7Q & 14B of EPF Act) ¹	5264183	0
7.	Govt Tax - Talathi	659000	659000
8.	Office of Talathi - Property Tax ²	894000	0
9.	Income Tax - AY 2017-18 ³	525451815	1
10.	Grup Grampanchayat Nipani - Property Tax ⁴	3308252	0
11.	Department of Goods and Service Tax, Government of Maharashtra - MGST for 205-16 and 2016-17	106255475	106255475
TOTAL		65,81,90,365	12,32,72,116

¹ The Employees Provident Fund Organization has called upon the Corporate Debtor to make a total payment of Rs. 52,64,183/- towards interest and damages as assessed under Sections 7Q and 14B of the EPF Act. The claim has not been submitted in the prescribed format. Therefore, the claim amount has not been admitted by the Resolution Professional. The claim has been classified as a contingent liability of the Corporate Debtor.

² The office of Talathi, Pimpalgaon, Niphad has issued a Demand Notice whereby the Corporate Debtor has been called upon to make payment of Rs. 8,94,000/- towards property tax. The period of claim has not been mentioned. An amount of Rs. 6,95,000/- has already been admitted against the claim of Talathi towards property tax. Since the present claim has not been submitted in the prescribed format, the claim amount has not been admitted by the Resolution Professional. The claim has been classified as a contingent liability of the Corporate Debtor.

³ The Appeal filed by the Corporate Debtor against the Assessment Order under Section 144 read with Section 142 (1) of the Income Tax Act, 1961 passed by ACIT CEN CIR 2, Nashik on 30.12.2019 for Assessment Year 2017-18 is pending adjudication. The amount claimed by the IT Department under the Assessment Order dated 30.12.2019 shall therefore be treated as contingent liability of the Corporate Debtor.

⁴ The office of the Resolution Professional is in receipt of a Demand letter from Grup Grampanchayat, Nipani, Sangli, whereby the Corporate Debtor has been called upon to make payment of Rs. 33,08,242/- towards property tax upto 31.03.2021. In the absence of submission of information/ documents requisitioned by the office of the RP and in the absence of submission of claim in the prescribed format, the claim of Grup Grampanchayat has not been admitted. The claim has been classified as contingent liability of the Corporate Debtor.

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